



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 208
CP No. (IB)- 59/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Borouge Pte Ltd.

...Operational Creditor

Versus

M/s Aksh Optifibre Ltd.

...Corporate Debtor


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Vinayak Srivastava, Adv.
For the Corporate Debtor : Abhishek Kumar, Adv.
Vivek Gupta, Adv.

ORDER

Heard Mr. Vinayak Shrivastava, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Abhishek Kumar, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It has been submitted by both the counsels that matter has been settled amicably and settlement agreement has been executed between the parties. Learned counsel for the Petitioner seeks to withdraw this petition. Permission granted. CP No. (IB)- 59/9/JPR/2021 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Unanra Joshi)
Judicial Member

March 29, 2023